CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.193/AT/2024

: Petition under Section 63 of the Electricity Act, 2003 for Adoption Subject

of Tariff discovered through Competitive Bidding Process for selection of wind power developers for setting up of 100 MW ISTS-connected Wind Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette

Notification dated 27.08.2022.

Petitioner : Damodar Valley Corporation (DVC)

: Juniper Green Energy Private Limited and Ors. Respondents

Date of Hearing : 5.6.2024

Coram : Shri Jishnu Barua, Chairperson

> Shri Arun Goyal, Member Shri Ramesh Babu V., Member

Parties Present : Shri Suhael Buttan, Advocate, DVC

> Shri Kartikay Trivedi, Advocate, DVC Shri Aashwyn Singh, Advocate, DVC Shri Shashank Singh, RECPDCL Shri Abhinav Kapoor, Avaada Energy Shri Atulesh Parasar, Avaada Energy Shri Mayur Girdhar, Pary & Co

Ms. Sahiba Soni, Pary & Co

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of the tariff of 100 MW Wind Power Projects connected with the Inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid connected RE Power Projects for utilisation under the Scheme for Flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through Bundling with Renewable Energy and Storage Power" notified by the Ministry of Power, Govt. of India vide Notification dated 27.8.2022. Learned counsel submitted that pursuant to the bid process, the Petitioner has issued the Letter of Awards to the successful bidders viz. Respondent No.1, Juniper Green Energy Private Limited, for 50 MW @ Rs. 3.58/kWh, and Respondent No.2, Avaada Energy Private Limited, for 50 MW @ Rs. 3.59/kWh. Learned counsel added that the Petitioner has also impleaded all of its beneficiaries as Respondents.

Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- Admit and issue notice to Respondents. (a)
- Respondents to file their respective replies within two weeks with a copy (b) to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- The Petition will be listed for the hearing on 4.7.2024 3.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)